

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.217/MP/2022

Subject : Petition for reimbursement of Ash Transportation charges in Simhadri Super Thermal Power Station, Stage-II (2x500MW) in terms of Ministry of Environment and Forest, Government of India Notification dated 25.1.2016.

Petitioner : NTPC Limited

Respondents : AP Eastern Power Distribution Company Ltd. and 11 ors.

Date of Hearing : **22.12.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand Sagar Pandey, NTPC
Shri Shahrab Zaheer, NTPC
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

During the hearing, the representative of the Petitioner, NTPC submitted that the present petition has been filed seeking reimbursement of net fly ash transportation expenditure along with carrying cost for the year 2018-19, in terms of the Commission's order dated 11.1.2022 in Petition No.293/GT/2020, granting liberty to the Petitioner to seek the said relief, by way of a separate petition.

2. The learned counsel appearing for the Respondent TANGEDCO, accepted notice, and prayed for grant of time to file reply in the matter.
3. Accordingly, the Commission directed as under:
 - (a) Admit, issue notice.
 - (b) The Respondents shall file their replies by **16.1.2023**, after serving copy to Petitioner, who shall file its rejoinder, if any, by **31.1.2023**. Pleadings shall be completed within the due dates mentioned and no extension of time shall be granted.
4. The petition shall be listed for hearing on **23.2.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

